

(C)

# THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....

392

1995

N. C. Nayak.....Applicant(s)

Versus

Union of India.....Respondent(s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1	20-7-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Con</i> Registrar</p> <p>Admit. Issue notice to the respondents. Counter shall be filed within four weeks.</p> <p>Member(Admn.)</p> <p>Member(Judl.)</p> <p>After the case was admitted, the learned counsel for the petitioner submitted that the applicant has already received the relief by way of appointment. He does not, therefore, wish to press this case any longer. The same is permitted and is dismissed as withdrawn.</p> <p style="text-align: right;">8/7/95</p> <p>Member(Admn.)</p> <p>Member(Judl.)</p>	<p>J.P.O. 2650/2 is filed.</p> <p>19.7.95</p> <p>In this application, on 19, the applicant has challenged the <del>action</del> of respondents for not giving appointment in the post of Scientist 'B' on the ground that the post has been abolished for Registration.</p> <p>19.7.95</p> <p>Registration</p> <p>for Admn &amp; Judl.</p> <p>19.7.95</p> <p>for Admn &amp; Judl.</p> <p>19.7.95</p>
later at 230.	20-7-95		